



2026:AHC:25056-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 1512 of 2026

Bechelal

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Digvijay Singh, Sudhir Kumar Singh
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following relief:

"(A) Issue a writ, order or direction in the nature of mandamus commanding and directing the respondent No. 2 and 3 to investigate the matter fair and proper in pursuance of the First Information Report dated 19.11.2025 in Case Crime No. 0340 of 2024, under Sections 191(2), 115(2), 103(1), 61(2) of B.N.S., Police Station- Maudarwaja, District- Farrukhabad.

(B) Issue a writ, order or direction which this Hon'ble Court may deem fit and proper under the facts and circumstances of the case.

(C) Award the cost of this writ petition in favour of the petitioner."

3. Learned counsel for the petitioner submits that the petitioner is the first informant in the present case and though the FIR in the instant case has been registered on 19.11.2025, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the Senior Superintendent of Police, Farrukhabad, highlighting his grievance and seeking fair and impartial investigation and if such an application is moved before the Senior Superintendent of Police, Farrukhabad, the

Senior Superintendent of Police, Farrukhabad/respondent no. 2 shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid observation, the present petition stands disposed of.

(Achal Sachdev,J.) (Rajiv Gupta,J.)

February 3, 2026
KU